

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 117**

**C.P. (IB)/29/Chd/Hry/2023**

**IN THE MATTER OF:-**

Steel India

...Petitioner

Versus

RCC Infraventures Limited

...Respondent

**Under Section: 9,IBC 2016**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 10.06.2024.

Sd/-  
Court Officer

Tanvi  
23.04.2024